Annexure 3

Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 2nd June, 2024; List of Creditors received till 24th April 2025, verified as on 05th November 2025

List of secured Financial Creditors (Other these Financial Creditors below the Secured Financial Creditors)

List of secured Financial Creditors (Other than Financial creditors belonging to any class of creditors)														
		of claim received	Details of claim admitted						Amount	Amount				
								Whether		of	of any			
				Amount of Claim	Nature of	Amount covered by	Amount covered by	related	% of voting share	contigent	mutual	Amount of claim	Amount of claim under	Remarks.
S.no	Name of Creditor	Date of receipt	Amount claimed	admitted	Claim	security interest	Guarantee	party?	in CoC	claim	dues,	not admitted	verification	if any
1	Asset Care & Reconstruction Enterprise Limited	17-06-2024	23,14,90,07,235.80	23,14,90,07,235.80	Loan	23,14,90,07,235.80	13,95,03,48,958.00	No	4.03%	-	-	-	-	
2	Asset Reconstruction Company (India) Limited	14-06-2024	3,31,77,60,302.00	3,31,77,60,302.00	Loan	3,31,77,60,302.00	3,31,77,60,302.00	No	0.58%	-	-		-	
3	Axis Bank Limited	15-06-2024	60,57,25,500.00	58,57,25,500.00	Loan	58,57,25,500.00	58,57,25,500.00	No	0.10%	-	-	2,00,00,000.00	-	
4	Bank of Baroda	14-06-2024	37,07,00,000.00	37,07,00,000.00	Loan	37,07,00,000.00	37,07,00,000.00	No	0.06%				-	
5	Bank of Maharashtra	15-06-2024	16,41,00,000.00	9,62,89,416.00	Loan	9,62,89,416.00	9,62,89,416.00	No	0.02%			6,78,10,584.00	-	
6	Canara Bank	15-06-2024	38,92,98,000.00	38,92,98,000.00	Loan	38,92,98,000.00	38,92,98,000.00	No	0.07%				-	
7	DBS Bank India Ltd	13-06-2024	29,04,98,405.00	29,04,98,405.00	Loan	29,04,98,405.00	-	No	0.05%	-	-	-		
8	ICICI Bank Limited	13-06-2024	2,27,64,00,342.46	1,95,56,91,140.12	Loan	1,95,56,91,140.12	1,95,56,91,140.12	No	0.34%			32,07,09,202.34		
9	IDBI Bank Ltd	13-06-2024	97,80,39,847.63	85,72,09,847.63	Loan	85,72,09,847.63	85,72,09,847.63	No	0.15%	-	-	12,08,30,000.00		
10	Indian Overseas Bank	14-06-2024	2,08,28,38,250.00	2,03,28,38,250.00	Loan	2,03,28,38,250.00	2,03,28,38,250.00	No	0.35%	-	-	5,00,00,000.00		
11	Jammu & Kashmir Bank Ltd	15-06-2024	15,51,75,549.00	15,51,75,549.00	Loan	15,51,75,549.00	15,51,75,549.00	No	0.03%	-	-	-		
12	National Asset Reconstruction Company Ltd (NARCL)	11-03-2025	4,83,89,77,75,341.71	4,83,05,62,75,342.20	Loan	4,83,05,62,75,342.20	3,18,05,96,03,483.78	No	84.09%	-		84,14,99,999.51	-	
13	Punjab and Sind Bank	15-06-2024	38,15,51,003.00	29,35,51,003.00	Loan	29,35,51,003.00	29,35,51,003.00	No	0.05%	-	-	8,80,00,000.00	-	
14	Punjab National Bank	15-06-2024	1,58,47,72,804.00	1,58,47,72,804.00	Loan	1,58,47,72,804.00	1,58,47,72,804.00	No	0.28%	-	-		-	
15	State Bank of India	18-06-2024	7,84,26,76,144.90	7,67,76,76,144.90	Loan	7,67,76,76,144.90	7,67,76,76,144.90	No	1.34%			16,50,00,000.00	-	
16	Union Bank of India (e - Corporation Bank)	15-06-2024	5,64,38,835.00	5,64,38,835.00	Loan	5,64,38,835.00	5,64,38,835.00	No	0.01%	-	-		-	
17	Yes Bank Limited	17-06-2024	54,76,00,000.00	54,76,00,000.00	Loan	54,76,00,000.00	54,76,00,000.00	No	0.10%	-	-	-	-	
Total			5,28,09,03,57,560.50	5,26,41,65,07,774.65		5,26,41,65,07,774.65	3,51,93,06,79,233.43		91.64%	-	-	1,67,38,49,785.85	-	

- a. namuted amount of the Financial creditors also includes claims admitted against fund based and non fund-based exposures both
 b. The 25 banks viz. State Bank of India, ICICI Bank Limited, Axis Bank Limited, LiC of India, Casa Bank, Bank of Maharashtra, IFCI Ltd, Punjab National Bank, UCO Bank, South Indian Bank, Punjab & Sind Bank, Jammu & Kashmir Bank, Small Industrie
 Development Bank of India (SIDBI), Standard Chartered Bank, Karu Yaye Bank, EXIR Bank, Bank of India, Indian Diverses Bank, Indian Bank, Indian Bank, Bank of India, Casa Bank of India, Castral Bank of India, Castral Bank of India and SREI Equipment Finance Ltd have assigned their
 respective Fund based outstanding dues (excluding debt towards Corporate Guarantee issued by CD) for Corporate Debtor of INR 49,095.07 crores (amount admitted by RP) to National Asset Reconstruction Company Limited (NARCL) vide deed of assignment dated March 11,
 2023.
- c. As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignors have assigned only Fund based debt to NARCL. Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assignors shall continue to hold the Uncrystallized Non Fund based debt and same shall be assigned to assignee as and when the said Uncrystallized Non Fund based debt are crystallized.
- d. Amount not admitted includes INR 84.15 Cr which has been recovered by ICICI Bank from Third party towards the o/s due prior to assignement of debt to NARCL.
- e. The amount not admitted includes the amount claimed by Bank of Baroda, Punjab & Sind Bank, Punjab National Bank and South Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Non Die NCLT has held that the Master Restructuring Agreement dated 31 October 2017 entered into between JAL and its lenders, has not been implemented. In view of the findings of the Hon'Die NCLT, the undersigned as the RP of JAL is unable to admit the claims filed by the lenders in the copprate insolvency resolution processed of JAL against the debt of JCCL.

- The Non Fund based amount admitted of the following banks has been reduced due to release of Bank Guarantee for INR 83.24 Cr which was included in claim.

 (i) Axis Bank Ltd BG of amount INR 2 Cr for Natiwar Mori Site

 (ii) State Bank of Ind is BG of amount INR 1.650 Cr for Lanco Teesta HEP

 (iii) State Bank of Ind is BG of amount INR 1.650 Cr for Lanco Teesta HEP

 (iii) ICCIT Bank BG of amount INR 4.650 Cr for Lanco Teesta HEP

 (iv) IDB Bank BG of amount INR 4.650 Cr for Channab Valley Power Projects Limited, INR 5.07 Cr for Raghuganga Hydropower Limited and INR 13.20 Cr for NMAI

 (iv) IDB Bank BG of amount INR 4.56 Cr for Channab Valley Power Project Limited, BG of amount INR 2.57 Cr for The Primetals Technologies India Pvt. Ltd and INR 4.95 Cr for Chanab Valley Power Projects Limited

 (iv) India Overseas Bank BG of amount INR 5 Cr for Narmada Hydra Electric Development Corporation Limited

- (vii) Punjab and Sind Bank BG of amount Inr 8.80 Cr for NHAI
- g. JAL had created a pledge over its certain shareholding in BJCL (aggregating to 30% equity share capital of BJCL), and provided a non-disposal undertaking in respect of certain other portion of its shareholding in BJCL (aggregating to 44% equity share capital of BJCL), in favour of Yes Bank Limited, which exposure of Yes Bank Limited was subsequently assigned by it to Asset Care Reconstruction but the provisions of the pledge agreement and the non-disposal undertaking, YES Bank/ACRE had transferred 74% shareholding of JAL in BJCL in its name/demat account. JAL has Challen for only the place of shareholding in a suit before the from the Delhi High Cort, which currently remains sub-judice